

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO.3860 OF 2023

RAMANAND (SINCE DECEASED)
THROUGH HIS LRS.

APPELLANT(S)

VERSUS

HIRA LAL & ORS.

RESPONDENT(S)

O R D E R

1. Yesterday, when the case was called out, no one appeared on behalf of the appellant(s).
2. Today again, when the case is called out, no one is present on behalf of the appellant(s).
3. Learned counsel for the respondent no.1 is present.
4. The appeal is, accordingly, dismissed for want of prosecution.
5. Interim order, if any, stands discharged.

....., J.
(VIKRAM NATH)

....., J.
(SANDEEP MEHTA)

NEW DELHI;
OCTOBER 09, 2025.

ITEM NO.123

COURT NO.3

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 3860/2023

RAMANAND (SINCE DECEASED) THROUGH HIS LRS

Appellant(s)

VERSUS

HIRA LAL & ORS.

Respondent(s)

IA No. 33622/2025 - APPLICATION FOR EXEMPTION FROM FILING TYPED DOCUMENTS

IA No. 33621/2025 - EARLY HEARING APPLICATION

Date : 09-10-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MR. JUSTICE SANDEEP MEHTA

For Appellant(s) : Mr. Randhir Kumar Ojha, AOR (Not Present)

For Respondent(s) : Ms. Mukti Singh, AOR
Mr. Sunil Kumar Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The appeal is dismissed for want of prosecution
in terms of the signed order

(NEETU KHAJURIA)
ASST.REGISTRAR-CUM-PS

(RANJANA SHAILEY)
ASSISTANT REGISTRAR

(Signed order is placed on the file.)